

ITEM NO.18+19+20+59

COURT NO.8

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2016 in Civil Appeal No(s). 8426/2015

MUNICIPAL CORPORATION OF GREATER MUMBAI AND ORS. Appellant(s)

VERSUS

NILIMA SUNIL NADKARNI Respondent(s)

(for stay and office report)

With

I.A. NO. 4 (Appln. For impleadment)

I.A. No. 2/2017 in SLP(C) No. 27134/2016
(For Stay and Office Report)I.A. No. 2/2017 in C.A. No. 14144/2015
(For Stay and Office Report)I.A. No. 2/2017 in C.A. No. 3278/2016
(For Stay and Office Report)I.A. No. 2/2017 in C.A. No. 3390/2016
(For Stay and Office Report)

Date : 23/01/2017 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. C.U. Singh, Sr. Adv.
Mr. Dhruv Mehta, Sr. Adv.
Mr. Ashish Wad, Adv.
Mr. P.V. Naik, Adv.
Ms. Jayashree Wad, Adv.
Ms. Paromita Majumdar, Adv.
Ms. Jaya Khanna, Adv.
For M/s. J. S. Wad & Co.

For Respondent(s) Mr. Gunjan Singh, Adv.
Mr. Satya Mitra, Adv.

Mr. Prakash Devdas, Adv.
Mrs. Urmila Sirur, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matters on 21.03.2017 for final disposal as item no.

1.

Application for impleadment is allowed.

Status quo, prevailing as on today, shall be maintained till further orders.

Pleadings be completed before the next date of hearing.

(Ashwani Thakur)
COURT MASTER

(Mala Kumari Sharma)
COURT MASTER